

Central Administrative Tribunal  
Principal Bench, New Delhi.

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CP-85/94 in  
OA-486/90

New Delhi this the 15th Day of July, 1994.

Hon'ble Mr. Justice S. K. Dhaon, Acting Chairman  
Hon'ble Mr. B. N. Dhoundiyal, Member(A)

Shri Lal Singh,  
S/o Shri Ganga Singh,  
Ex-Shunting Porter,  
Railway Station,  
Nizamuddin,  
New Delhi.

Petitioner

(By advocate Sh. B. S. Mainee)

versus

1. Shri Masih-Uz-Zaman,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

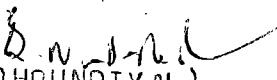
2. Shri G. K. Kanchan,  
Divl. Railway Manager,  
D.R.M. Office,  
Northern Railway,  
State Entry Road,  
New Delhi.

Respondents

(Sh. N. S. Mehta, Sr. Standing Counsel, proxy counsel  
for Sh. O.P. Kshatriya)

ORDER(ORAL)  
delivered by Hon'ble Mr. Justice S. K. Dhaon, Acting Chairman

We have perused the affidavit of compliance  
filed on behalf of the respondents. It appears that  
the directions given by this Tribunal have been complied  
with. The learned counsel for the petitioner also states  
that the directions have been complied with. In view of  
this position, no useful purpose will be served with a  
proceeding further in the contempt. It is accordingly  
dismissed. Notices issued to the respondents are dis-  
charged. There shall be no order as to costs.

  
(B. N. DHOUDIYAL)  
MEMBER (A)

  
(S. K. DHAON)  
ACTING CHAIRMAN

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